

Listed on :
Court No. :
Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 9203 OF 2016

(Application for suspension of sentence)

IN

CRIMINAL APPEAL NO. 57 OF 2015

MALKHAN SINGH

VERSUS

STATE OF UTTAR PRADESH

...Appellant(s)

...Respondent(s)

OFFICE REPORT

Dr. Krishan Singh Chauhan, Advocate for the Appellant has filed an application for suspension of sentence with affidavit which has been registered as Criminal Misc. Petition No. 9203 of 2016.

It is submitted that Service of Notice of Lodgment of Petition of Appeal is complete on Sole Respondent/State. And the said Respondent is represented by Mr. Abhish Kumar, Advocate.

It is further submitted that Original Records from the High Court as well as from the Trial Court have been received.

It is lastly submitted that counsel for the Appellant has not filed additional documents.

The appeal above-mentioned is ready for hearing vide this Registrar Court's order dated 27.1.2016.

The Application for Suspension of Sentence in the Appeal above-mentioned is listed before the Hon'ble Court with this Office Report.

DATED this the 16th day of May, 2016.

ASSISTANT REGISTRAR

COPY TO:

1. Dr. Krishan Singh Chauhan, Advocate
Lawyers Chamber No. 129,
Supreme Court Compound, New Delhi
2. Mr. Abhish Kumar, Advocate
203, New Lawyers Chambers
Supreme Court of India, New Delhi

C3/ROHIT

ASSISTANT REGISTRAR